

FORM A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ULTIMATE INFOVISION PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	ULTIMATE INFOVISION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13th July, 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U72300DL2007PTC165838
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 403, 4 th Floor, Shahpuri Tirath Singh Tower, C-58, Janakpuri, New Delhi-110058
6.	Insolvency commencement date in respect of corporate debtor	29 th May, 2024 (Date of Receipt of Order 30 th May 2024)
7.	Estimated date of closure of insolvency resolution process	25 th November, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Bharat Bhushan Sethi Regd. No.: IBBI/IPA-002/IP –N00650/2018-2019/12034
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-21, Saket, South, New Delhi, 110017 Email: - bbsethi.adv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: cirp.ultimateinfovision@gmail.com
11.	Last date for submission of claims	12 th June, 2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Allottees Under Real Estate Projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Rakesh Kumar Jindal Regn No:- IBBI/IPA-001/IP-N01148/2021-2022/13963 2. Gaurav Miital Regn No:- IBBI/IPA-001/ IP-P02713/ 2022-2023/14140 3. Pramod Kumar Aggarwal Regn No:- IBBI/IPA-001/ IP-P02080/2020-2021/13208

14	<p>(a) Relevant Forms and (b) Details of authorized representatives are available at:</p>	<p>(a) Web link: - https://ibbi.gov.in/home/downloads</p> <p>1. Rakesh Kumar Jindal Regn No:- IBBI/IPA-001/IP-N01148/2021-2022/13963 H No. 3656/6, Gali No.6, Narang Colony, Tri Nagar, Near Rose Garden, New Delhi – 110035 Email :- iprakesh.jindal@gmail.com Weblink:- https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTM1Nw%3D%3D</p> <p>2. Gaurav Mittal Regn No:- IBBI/IPA-001/ IP-P02713/ 2022-2023/14140 H No. 23-A, 2nd Floor, Ch. Kishan Chand Complex, Jwala Heri, Paschim Vihar, New Delhi – 110063 Email:- gauravmittal.ipprofessional@gmail.com Weblink:- https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTUzNw%3D%3D</p> <p>3. Pramod Kumar Aggarwal Regn No:- IBBI/IPA-001/ IP-P02080/2020-2021/13208 H No. 248-249, 3rd Floor, Pocket-8, Sector-24, Rohini, New Delhi - 110085 Email:- Pramod@capramod.com Weblink:- https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NDU4Ng%3D%3D</p>
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Notice is hereby given that the National Company Law Tribunal, Bench-VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **ULTIMATE INFOVISION PRIVATE LIMITED** on 29th May, 2024.

The creditors of **ULTIMATE INFOVISION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 12th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Bharat
Bhushan
Sethi

Digitally signed by
Bharat Bhushan
Sethi
Date: 2024.06.03
16:32:09 +05'30'

Bharat Bhushan Sethi
Interim Resolution Professional
For M/s Ultimate Infovision Private Limited
Reg. No.: IBBI/IPA-002/IP –N00650/2018-2019/12034
AFA Valid upto: 27.07.24

Place: Delhi
Date: 1st June 2024

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ULTIMATE INFOVISION PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ULTIMATE INFOVISION PRIVATE LIMITED
2. Date of incorporation of corporate debtor	13th July, 2007
3. Authority under which corporate debtor is incorporated / registered	RDC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U72300DL2007PTC185838
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 403, 4th Floor, Shaktipur Tirath Singh Tower, C-58, Janakpuri, New Delhi-110058 29th May, 2024 (Date of Receipt of Order 30th May 2024)
6. Insolvency commencement date in respect of corporate debtor	25th November, 2024 (180th day from the date of Commencement of Insolvency Resolution Process)
7. Estimated date of closure of insolvency resolution process	25th November, 2024 (180th day from the date of Commencement of Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Bharat Bhushan Sethi Regd. No.: IBBI/IPA-002/IP-ND0650/2018-2019/12034
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-21, Saket, South, New Delhi, 110017 Email: bsbseth@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Inmaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower A, Sparadize Commercial Centre, Sector 47, Sohna Road, Gurgaon-122019 Email: cirp.ultimateinfovision@gmail.com
11. Last date for submission of claims	12th June 2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Allottees Under Real Estate Projects
13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Rakesh Kumar Jindal Regn. No.: IBBI/IPA-001/IP-ND1148/2021-2022/13963 2. Gaurav Mittal Regn. No.: IBBI/IPA-001/IP-P02713/2022-2023/14140 3. Pranod Kumar Aggarwal Regn. No.: IBBI/IPA-001/IP-P02080/2020-2021/13208
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Details of authorized representatives available at: 1. Rakesh Kumar Jindal Regn. No.: IBBI/IPA-001/IP-ND1148/2021-2022/13963 H No. 3056/6, Gali No. 6, Narang Colony, Tri Nagar, Near Rose Garden, New Delhi - 110035 Email: rjindal@rjindal.com WebLink: https://ibbi.gov.in/insolvency-professional/details/13963 2. Gaurav Mittal Regn. No.: IBBI/IPA-001/IP-P02713/2022-2023/14140 H No. 23A, 2nd Floor, Ch. Kishan Chand Complex, Jwala Hari, Paschim Vihar, New Delhi - 110063 Email: gauravmittal.professional@gmail.com WebLink: https://ibbi.gov.in/insolvency-professional/details/14140 3. Pranod Kumar Aggarwal Regn. No.: IBBI/IPA-001/IP-P02080/2020-2021/13208 H No. 248-248, 3rd Floor, Pocket-8, Sector-24, Rohini, New Delhi - 110085 Email: pranod@capramod.com WebLink: https://ibbi.gov.in/insolvency-professional/details/13208

Notice is hereby given that the National Company Law Tribunal, Bench VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **ULTIMATE INFOVISION PRIVATE LIMITED** on 29th May, 2024.

The creditors of **ULTIMATE INFOVISION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 12th June, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bharat Bhushan Sethi, Interim Resolution Professional
For **Ultimate Infovision Private Limited**
Reg. No.: IBBI/IPA-002/IP-ND0650/2018-2019/12034
AFA Valid upto: 27.07.24

Place: Delhi
Date: 1st June 2024

CORRIGENDUM TO THE FORM A PUBLISHED IN FINANCIAL EXPRESS (DELHI NCR EDITION) AND JANSATVA (DELHI NCR EDITION) ON 22nd FEBRUARY 2023 FOR INVITATION OF CLAIMS FROM THE CREDITORS OF VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED UNDER CIRP

Pursuant to commencement of corporate insolvency resolution process of M/s VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED vide order dated 07-02-2023 by Hon'ble National Company Law Tribunal, Principal Bench, New Delhi (Order of Hon'ble NCLT was received by IRP on 10.02.2023), the undersigned had given public announcement in Form A (Invitation of Claims from the Creditors), under Regulation 6 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016, on 12.02.2023 where the last date of submission of claims was stipulated as 24.02.2023.

It is hereby stated that the order dated 07.02.2023 commencing the CIRP of Vardhman Estates and Developers Private Limited was challenged in the matter of *Harinder Bashista versus Sanjeev Kumar & Ors.* Company Appeal (AT) (Insolvency) No. 197 of 2023 wherein the Hon'ble National Company Law Appellate Tribunal vide order dated 21.02.2023 directed the undersigned not to constitute the Committee of Creditors of Vardhman Estates and Developers Private Limited.

The Hon'ble National Company Law Appellate Tribunal, while passing final judgment on 31.05.2024, has vacated the aforesaid stay on the constitution of Committee of Creditors and excluded time period from 21.02.2023 till 31.05.2024 and now the CIRP of Vardhman Estates and Developers Private Limited shall proceed further. The relevant paragraph of judgment dated 31.05.2024 passed by the Hon'ble National Company Law Appellate Tribunal reads as:-

"4. In view of the foregoing discussions and our conclusion, we are of the view that the Adjudicating Authority did not commit any error in concluding Section 7 application. Taking the note of the fact that the interim order was passed by this Tribunal on 21.02.2023 and this appeal is being decided on 31.05.2024, we direct for exclusion of period from 21.02.2023 till 31.05.2024 in the CIRP of the Corporate Debtor. There is no merit in the appeal. The appeal is dismissed subject to exclusion of time from 21.02.2023 till 31.05.2024. The CIRP against the Corporate Debtor may proceed in accordance with law".

Therefore, Notice is hereby given that the undersigned is issuing this corrigendum for the remaining time period of 4 days (i.e. 21.02.2023 to 24.02.2023) and inviting claims from the remaining Creditors of Vardhman Estates and Developers Private Limited, if any and accordingly the date mentioned in entry No. 11 in the Form A dated 12.02.2023 towards Last date for submission of Claims stands revised from 24.02.2023 to the following:-

Last date for submission of claims	04.06.2024
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The remaining creditors of Vardhman Estates and Developers Private Limited who have not submitted their claims before the Interim Resolution Professional are hereby invited to submit their claims with proof on or before 04.06.2024, to the interim resolution professional by sending email on irp.vedpl@gmail.com or in person or by post to the address mentioned in entry No. 10 in the Form-A, which is annexed below for reference. It is hereby clarified that the creditors who have already submitted their claims with proof are not required to submit their claims again.

Sd/-
Mukesh Gupta
Interim Resolution Professional for Vardhman Estates and Developers Private Limited
Date: 02/06/2024
Regn. No.: IBBI / IPA-001/IP-P01494/2018-2019/12254
Place: New Delhi
Email: irp.vedpl@gmail.com

ANNEXURE FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	VARDHMAN ESTATES AND DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	24/09/1996
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70101DL1996PTC0882197
5. Address of the registered office and principal office (if any) of Corporate Debtor	401, 4th Floor Shaktipur Tirath Singh Tower, C-58, Janakpuri New Delhi-110058 IN (as per MCA website)
6. Insolvency commencement date in respect of Corporate Debtor	07/02/2023 (Order of Hon'ble NCLT was received by IRP on 10.02.2023)
7. Estimated date of closure of insolvency resolution process	05/08/2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mukesh Gupta Reg. No.: IBBI/IPA-001/IP-P-01494/2018-2019/12254 AFA Valid upto: 06-10-2023
9. Address & e-mail of the interim resolution professional, as registered with the board	F-1, Milap Nagar, Uttam Nagar, New Delhi - 110059 E-mail: camukeshg@gmail.com (This email is not to be used for sending claims)
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	F-1, Milap Nagar, Uttam Nagar, New Delhi - 110059 E-mail: irp.vedpl@gmail.com
11. Last date for submission of claims	24/02/2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees / Home buyers
13. Names of insolvency professionals identified to act as Authorized representative of creditors in a class (Three names for each class)	1. Mr. Mukesh Chand Jain Regn. No.: IBBI/IPA-002/IP-ND0560/2020-2021/13054 Add.: F-703, Munika Apartments, Sector-9, Plot-11, Dwarka, New Delhi - 110075 Email: mcjain.jmc@gmail.com 2. Mr. Sunam Kumar Verma Regn. No.: IBBI/IPA-003/IP-N00342/2021-2022/13657 Add.: RZ-28P/205E, Lane No. 10, Indra Park, Palm Colony, New Delhi-110045. Email: vedpl.ar@gmail.com 3. Ms. Deepa Gupta Regn. No.: IBBI/IPA-002/IP-P00867/2018-2019/12801 Add.: B-2/110, Sector-16, Rohini, Delhi-110089 Email: advocate.deeapgupta@gmail.com

Notice is hereby given that the National Company Law Tribunal, Bench VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of **Vardhman Estates And Developers Private Limited** on 07/02/2023.

The creditors of **Vardhman Estates And Developers Private Limited** are hereby called upon to submit their claims with proof on or before 24/02/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only by sending email on irp.vedpl@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mukesh Gupta
Interim Resolution Professional for Vardhman Estates And Developers Private Limited
Date: 12.02.2023 | Place: New Delhi
Reg. No.: IBBI/IPA-001/IP-P-01494/2018-2019/12254

AXIS BANK Retail Lending and Payment Group (Local Office/Branch): Axis House, Tower-2, 2nd Floor, U.P. Axis Bank Ltd., 3rd Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsar Road, Airoli, Navi Mumbai - 400 708 Registered Office: Trishul, 3rd Floor Opp. Samarsheswar Temple Law Garden, Ellisbridge/Ahmedabad-380006.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(i) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorized Officer of Secured Creditor will be sold on "As is where is", "As is what is" and "Whatever there is" for recovery of Rs. 3,16,98,955/- (Rupees Three Crore Sixteen Lakh Ninety Nine Thousand Eight Hundred and Fifty Five only) dues as on 31.10.2020 with future interest and costs due to the secured creditor from 1. MIS Lakshmi Chand Om Prakash, 2. Mr. Ashish Gupta, 3. Mrs. Shashi Gupta & 4. Mr. Om Prakash Guptha Loan Nos. 9208003441165 92080034413987, 91703005187458. Please refer the appended auction schedule for necessary details.

KNOWN ENCUMBRANCES (IF ANY)	Not Known
RESERVE PRICE (IN RS.)	Rs. 2,47,50,000/- (Rs. Two Crore Forty Seven Lakh Fifty Thousand Only)
EARNEST MONEY DEPOSIT (IN RS.)	Rs. 24,75,000/- (Rs. Twenty Four Lakh Seventy Five Thousand only) through DD/PO in favor of Axis bank Ltd. payable at Delhi.
BID INCREMENTAL AMOUNT	Rs. 10,000/- (Rs. Ten Thousand Only)

LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS / TENDER WITH EMD
Till 19th June 2024, latest by 05:00 P.M. Axis House, Tower-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida-201301, U.P. addressed to Mr. Anuj Gupta

DATE, TIME, AND VENUE FOR PUBLIC AUCTION
On 20th June 2024, between 11:00 A.M and 12:00 Noon, with unlimited extensions of 5 minutes each at web portal <https://www.bankauctions.com> e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

SCHEDULE - DESCRIPTION OF PROPERTY
Equitable Mortgage on Property No -5, In Block C - 5 Out of Khasra No -262/258/2174/3 with all roof/trace rights, built on land area measuring 105 Sq. yards, Situated in the area of village Bharola, colony known as Adarsh Nagar on Cottage Road/Cottage Road Delhi - 110033 in the name of Mrs Shaalika Gupta W/o. Mr. Om Prakash Gupta Boundaries of the Property as follows: - East - As per Sale Deed, West - As per Sale Deed, North - As per Sale Deed, South - As per Sale Deed. For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. <https://www.axisbank.com/auction-retail> and the Bank's approved service provider MIS C1 India Private Limited at their web portal <https://www.bankauctions.com>. The auction will be conducted online through the Bank's approved service provider MIS C1 India Private Limited at their web portal <https://www.bankauctions.com>. For any other assistance, the intending bidders may contact Mr. Anuj Gupta, Mobile No. +91-9911882040 Authorized officer of the Bank during office hours from 9:30 a.m. to 4:00 p.m.
Date: 02.06.2024, Place: Noida Sd/- Authorized Officer, Axis Bank Ltd.

YOGI LIMITED
CIN: L70100MH1992PLOC69958
Registered Office: B/404, The Capital, G-Block, Bandra Kuria Complex Behind ICICI Bank, Bandra East Mumbai 400051. Contact: 022 49428888, Email: info@yogiltd.com Website: www.yogiltd.com

Notice For The Attention Of Shareholders Of The Company
Notice To The Shareholders Of The 32nd Annual General Meeting "AGM"

Notice is hereby given that the 32nd Annual General Meeting ("AGM") of Yogi Limited is scheduled to be held on **Wednesday, 26th June, 2024 at 04:00 p.m.** (IST) through Video-Conferencing/Other Audio-Visual Means ("VC/OAVM") without the physical presence of the Members at a common venue, pursuant to General Circular(s) bearing no. 20/2020 dated 05.05.2020, 02/2021 dated January 13, 2021, 19/2021 dated December 08, 2021, 21/2021 dated December 14, 2021, 02/2022 dated May 05, 2022 and 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular(s) dated May 12, 2020, January 15, 2021, May 13, 2022 and January 05, 2023 issued by the Securities and Exchange Board of India ("SEBI Circulars") to transact the businesses set out in the Notice convening the 32nd AGM.

In compliance with the above-mentioned MCA & SEBI Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Electronic copy of the Notice convening the 32nd AGM, procedure & instructions for e-voting and the Annual Report for FY 2023-24 will be sent to those Members whose email ID is registered with the Company/ Depository Participants ("DP"). Members who have not registered their e-mail address, are requested to register the same:-

- in respect of shares held in demat form - with their DP(s); and
- in respect of shares held in physical form - (i) by writing to the Company's Registrar and Share Transfer Agent viz. Link Intime India Private Limited, with details of folio number and self-attested copy of PAN card at Link Intime India Private Limited, C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai 400083; OR (ii) by sending email to mt.helpdesk@linkintime.com; OR (iii) by clicking on <https://linkintime.com> or EmailReg@linkintime.com.

Pursuant to SEBI Circular No SEBI/HO/MIRSD/MIRSD-PoD-1/19/CIR/2023/37 dated March 16, 2023, SEBI has mandated all listed companies to record PAN, Nomination, Contact details, Bank A/c details and Specimen signature for their corresponding folio numbers of holders of physical securities. The folios wherein any one of the cited documents/details is not available on or after October 01, 2023, such folios shall be frozen by the RTA.

The Company is providing the facility to the Members to exercise their right to vote by electronic means (i.e. remote e-voting and e-voting during the AGM) on the resolutions set forth in the Notice of the AGM.

The instructions for joining the AGM through VC/OAVM and the process of e-voting (including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting i.e. remote e-voting and e-voting during the AGM), forms part of the Notice of the AGM.

Any person who acquires share(s) and becomes Member of the Company after the date of dispatch of Notice of the AGM and holding shares as on the cut-off date i.e. Wednesday, 19th June, 2024, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM or sending a request to NSDL at evoting@nsdl.co.in. Notice convening the AGM and Annual Report for FY 2023-24 will also be available on the website of the Company at www.yogiltd.com; website of the stock exchange where shares of the Company are listed viz. BSE Limited at www.bseindia.com and website of NSDL at www.evoting.nsdl.com in due course.

By Order of Board of Directors
For Yogi Limited
Sd/-
Ghanshyambhai Patel
Managing Director

Date: 2nd June, 2024
Place: Mumbai

E-AUCTION SALE NOTICE UNDER IBC, 2016
SHRI NATH RESEDCENT PRIVATE LIMITED (In Liquidation)
Registered office 632, Raja Niwas Kalu Kunwa Chauraha, Banda, Uttar Pradesh-210001

Date of announcement: -02-06-2024
Date of e-auction: -29-06-2024 at 10:00 AM to 1:00 PM.
(With unlimited extension of 5 minutes each up to 02:00 pm)

Sale of assets and properties of Shri Nath Resedcent Private Limited (in Liquidation), by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench Delhi vide order dated 16.02.2024 (Order uploaded on website of NCLT on 05.03.2024). The sale will be done by the undersigned through the e-auction platform: <https://bid.nest.co.in/app/login>.

ASSETS	BLOCK	RESERVE PRICE	Earnest Money Amount	Bid Increase
Land at village Rampur, Uttar Pradesh	Block-1	3,27,03,000/-	32,70,300/-	Rs. 5,00,000/-
Vehicle	Block-2	7,43,000/-	74,300/-	Rs. 10,000/-
Actionable Claim	Block-3	50,00,000/-	5,00,000/-	Rs. 50,000/-

Terms and Condition of the E-auction are as under

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" and "NO RESCUE BASIS" only.
- The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website <https://nest.co.in/auction-notices-under-ibc/>. Contact no. for any queries: **Mr. Araventhana S E Mob: +91 93846 76709** and **Mrs. Gunjan Narula Mob: +91 84470 18554**
- The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting **Mrs. Anshul Sharma: 011-41578410**.
- The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through DD/NEFT/RTGS/cheque in the Account of "Shri Nath Resedcent Private Limited - in Liquidation", Account No.: 172692000000746, Branch: Karkardooma-Delhi, IFSC Code - **IBOAA001726**, drawn on any Scheduled Bank.
- The intending bidder should submit the Evidence for EMD Deposit and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address- Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile phone number (6) Undertaking and Affidavit as per Annexure-I (7) Bid Application Form as per Annexure-II (8) Declaration by bidder, as per Annexure-III, the formats of these Annexures can be taken from the Complete E-Auction process document. These documents should be reached TO the office of the liquidator or by E-mail, at the address given below before **05:00PM of 16-06-2024**.
- The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be returned. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 90 days on account of the LOI by the Liquidator. Provided that payment made after 30 days shall attract interest @ 12%. In case of any further default, the entire amount shall be forfeited (EMD + any other amount) by the liquidator.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the E-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefor.
- The sale certificate/agreement will be issued in the name of the successful bidder/its nominee/assignee and will not be issued in any other name.
- The sale shall be subject to provisions of Insolvency and Bankruptcy Code 2016, i.e., Sec 29A (in particular) and regulations made thereunder for the successful bidder and/or its nominee/assignee.
- The liquidator reserves the right, without giving reasons, at any time and in any respect, to amend or/annul this invitation.

Mrs. Anshul Sharma
Liquidator - M/s. Shree Nath Resedcent Pvt Ltd.
IP Registration No. - IBBI/IPA-003/IP-N00386/2021-2022/13930
Address- VRSIA Insolvency Professionals LLP
11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092
E-mail id: cma.anshulsharma2020@gmail.com
Process mail id- shrinath.cirp@gmail.com
Date: 02-06-2024
Place: Delhi
AFA valid upto 15.11.2024

पंजाब नैशनल बैंक Punjab National Bank
General Service Administration Department, Circle Office, PNB House, Yamunapour, Bulandshahr

PREMISES REQUIRED

Punjab National Bank, branch office Pahasu requires suitable ready built and well-constructed hall type building having Carpet Area including space for ATM (1280-1700) SQFT on lease/rental basis premises should be preferably in Ground Floor and if in first floor with lift facility Pahasu, Bulandshahr (preferably maximum 500 meters). Premises offered should have all clearance certificates from statutory authorities. Interested owners / registered Power of attorney holders of such premises in the desired locality who are ready to lease out their readily available premises on long term lease basis preferably for 15 years or more may send their offers in the prescribed form available on Bank's Web Site www.pnbindia.in or the same may be obtained from the above address during office hours. The complete offer duly sealed & signed and should reach the undersigned on or before **30.06.2024 at 04.00 PM** at the above address.

No brokerage will be paid by the Bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.

-sd-, Circle Head

NOTICE SRF Limited

Add: -The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of the Kind of Securities holder	Kind and Face value	Certificate No.(s)	No. of Securities	Distinctive No.(s)
S C TAYAL	Equity Share of FV 10/-	149037	6	5918005-5918010
		345226-345229	63	16629843-16629905
		494226-494229	63	24649635-24649697
		90101478	20	10013650-10013669
		90126103	10	2885832-2885841
		90126103	40	7665334-7665373
		90126104	3	2885842-2885844
		90176473	35	13185655-13185689

Folio No. S0011199

Place: Delhi Date: 01/06/2024 Rakesh Chandra Tayal(Claimant)

E AUCTION NOTICE
MARKETING TIMES AUTOMOBILES PVT LTD (IN LIQUIDATION)

Name of the liquidator responsible for eAuction: **SUBRAMANIAN NATARAJAN IP CPA - LIQUIDATOR**
Liquidator Address: FLAT NO 56, POCKET A-4, KONARK APARTMENTS, KALKAJI EXTENSION, NEW DELHI - 110019
EMAIL: SUBRAIRP@GMAIL.COM
MOBILE: 7503562701, 9818787773 (Subramanian Natarajan and Manoj Kumar)

E-Auction
SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
DATE AND TIME OF E-AUCTION: 27-06-2024 (June 27th 2024 3 PM - 8 PM)
LAST DATE OF EMD SUBMISSION: 26-06-2024 (June 26th 2024)
(WITH UNLIMITED EXTENSION OF FIVE MINUTES EACH)

ASSET	RESERVE PRICE INR	Earnest Money Deposit (INR)	INCREMENTAL VALUE
A. Commercial Property: E-OKH/2 BLOCK-E OKH/4 PHASE-2, ADMEASURING 1008.3 sq yd or 843 Sq Meters	13,00,00,000/- (Rupees THIRTEEN CRORES ONLY)	20,00,000/- (TWENTY LAKHS ONLY INR)	5,00,000/- (5 LAKHS INR)

TERMS AND CONDITIONS FOR E-AUCTION

- All the assets located at New Delhi unit of Corporate Debtor (as mentioned in this document), namely M/s Marketing Times Automobiles Pvt Ltd (In Liquidation) are proposed to be sold/ transferred as a going concern on "As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse".
- The Liquidator does not take or assume any responsibility for any shortfall or defect or shortcoming in the movable / immovable or any other assets of the Company, however, basic fire and structure insurance will be provided at minimum liquidation value of the properties for the period of one year.
- The E-Auction Participant(s) are encouraged to make themselves acquainted with the provisions of the IBC and the Liquidation Process Regulations and any other rules, regulations, orders, circulars, directions or notifications or the like, issued pursuant to or under the IBC or the Liquidation Process Regulations, as the case may be.
- The issue of this document does not imply that the Liquidator is bound to select a Bidder(s) as Successful Bidder(s) for the bid to acquire the assets of Corporate Debtor and the Liquidator reserve the right to reject all or any of the Bidder(s) or bids without assigning any reason whatsoever.
- The process of sale/ transfer or inviting the bids for the sale of assets of various units of corporate debtor shall be undertaken by the E-Auction Service Provider for and on behalf of the Seller through an E-Auction platform provided on the website portal of the E-Auction Service Provider (Platform). Other details with respect to the e-auction are as follows:
Website of E-Auction Service Provider: <https://ncltauction.auctiontiger.net>
NAME OF E-AUCTION PROVIDER: M/s e-Procurement Technologies Limited- Auction Tiger
6. Terms and Conditions, procedure and deadlines etc. for participating in the proposed E-Auction are provided in the E-Auction Process Information Document. Since there is no functional website of Corporate Debtor M/s Marketing Times Automobiles Pvt Ltd (In Liquidation), the timelines, notifications, updates and other details for the E-Auction Process can be sought by emailing on: subrairp@gmail.com.

SUBRAMANIAN NATARAJAN IP CPA - LIQUIDATOR
in the matter of Marketing Times Automobiles Pvt Ltd (In Liquidation)
IBBI Reg. No: IBBI/IPA-002/IP-N00698/2018-2019/12317
Liquidator Address: Flat no 56, Pocket A-4, Konark Apartments, Kalkaji Extension, New Delhi - 110019
Email: subrairp@gmail.com
Date : 02/06/2024 Contact Person (Chief Manager MK Gupta and Manoj Kumar)
Place : New Delhi Mobile: 9982186777, 9818787773

DEMAND NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LTD.
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kaila, Mumbai 400098

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("The Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of the Edelweiss Asset Reconstruction Company Limited ("EARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13 (2) of the Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued a Demand Notice under section 13 (2) of the Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them that are also given below. In connection with above, Notice is hereby given once again, to the Borrowers to give EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As security for due repayment of the loan, the following asset have been mortgaged to EARC by the said borrower(s) respectively.

Sl No.	Name Of The Borrower(s)/Co-Borrower (s)/ Loan Account Number	Demand Notice Date & Amount	Details of the Trust & Assignor
1.	1) Mr. Ramesh Chandra Gupta (Borrower) 2) Mrs. Meera Gupta (Co-Borrower) LAN- 1801049	29.04.2024 & ₹ 19,00,294.65/-	EARC TRUST SC 483 & M/s. HDB Financial Services Limited
2.	1) Mr. Ramesh		

